

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4920  
ANSWERED ON:25.04.2013  
ELECTRIFIED VILLAGES  
Semmalai Shri S.

**Will the Minister of POWER be pleased to state:**

- (a) whether the approved definition defines that the villages and hamlets would be deemed to be electrified if a minimum of 10 per cent of the house holds are provided with electricity;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the definition upwards and consider a village/hamlet fully electrified if at least more than 50 per cent of habitation gets electrified and if so, the details thereof;
- (d) whether all the dalit families in the habitation will be provided with electricity under the programme irrespective of the definition; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) & ( b ) : As per new definition effective from 2004–05, a village would be declared as electrified if:

- (i) Basic infrastructure such as distribution transformer and distribution lines are provided in the inhabited locality as well as the dalit basti/hamlet where it exists. (For electrification through Non- Conventional Energy Sources a distribution transformer may not be necessary).
- (ii) Electricity is provided to public places like schools, panchayat offices, health centres, dispensaries, community centres etc. and
- (iii) The number of households electrified should be at least 10% of the total number of households in the village.

There is no definition of electrified hamlets.

(c) : No, Madam.

(d) & (e) : Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), Below Poverty Line (BPL) families (including SC/ST BPL families) are provided free electricity connection in the habitations where the projects are sanctioned and have population more than 100. As on 31.03.2013, free electricity connection to 2,07,21,824 BPL households have been released under RGGVY.